

GOVERNMENT OF INDIA  
MINISTRY OF PETROLEUM AND NATURAL GAS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO-932**  
ANSWERED ON- 11/12/2023

**ACCIDENTS AND SAFETY CONCERNS DUE TO PETROLEUM PIPELINES**

932 Smt. Vandana Chavan:

Will the Minister of Petroleum and Natural Gas be pleased to state:

(a) the percentage of pipelines used by Oil Marketing Companies for transporting petroleum products which have been operating for more than an economic life of 25 years;

(b) whether Government has the details of the number of pipelines that have not complied with the Oil Industry Safety Directorate (OISD) recommendations and the Ministry's directives regarding the safety issues of these pipelines, if so, the details thereof;

(c) the details of the number of accidents taken place due to disregarding the safety measures of the OISD; and

(d) whether Government released any compensation packages for the families affected, if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS  
(SHRI RAMESWAR TELI)

(a) Approximately 23 percentage of pipelines used by Public Sector Undertaking (PSU) Oil Marketing Companies (OMCs) i.e. Indian Oil Corporation Ltd. (IOCL), Hindustan Petroleum Corporation Ltd. (HPCL) & Bharat Petroleum Corporation Ltd. (BPCL) for transporting petroleum products have been operating for more than an economic life of 25 years.

(b) Industry follows statutory requirements and Oil Industry Safety Directorate (OISD) Standards pertaining to pipeline for designing, construction, operation and maintenance. OISD, which is a technical directorate of the Ministry of Petroleum and Natural Gas (MoPNG) carries out periodic external safety audit of all the pipelines to verify compliance to statutory and OISD standards requirements. In case of non-compliance observed during audit, same is reported as audit observation and communicated to the concerned organization and MoPNG. Observations are maintained in OISD portal <https://www.connect.oisd.gov.in/OISDPortal/>. Industries comply with the observations in a timely manner and submit quarterly compliance in the portal with objective evidence, as applicable. OISD after verification closes the observation in the portal.

Current compliance level by OMCs for OISD audit observation is 98.5% for pipeline section. Committee of Directors of respective companies monitors the OISD audit compliance on a quarterly basis. Industry also appraises the OISD audit compliance to their respective Board on a periodic basis. Safety Council, which is the apex body of MoPNG on safety, headed by Secretary, PNG and attended by the heads of all the PSU Oil & Gas companies/Private/Joint Venture companies, also reviews OISD audit compliance

(c) & (d) Only one major reportable incident as defined in Disaster Management Plan (DMP), 2021 occurred in Paradip-Haldia-Barauni crude oil pipeline on 26.05.2022 at Jagatsinghpur, Paradip. Since the land where the incident occurred belongs to IOCL Paradip Refinery, no compensation was applicable in this incident.

\*\*\*\*